

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1047
ANSWERED ON:01.03.2000
CHILD LABOUR EXPLOITATION
MINATISEN

Will the Minister of LABOUR be pleased to state:

- (a) whether cases have been registered against those who have engaged the children in hazardous industries during the last three years, State-wise;
- (b) if so, the details thereof; and
- (c) the action taken against them?

Answer

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MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL) @@

(a) to (c): The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children in occupations and processes listed in the schedule to the Act. Employers violating provisions of the Act are liable for prosecution. State/UT Governments furnish information to the Central Government on implementation of the provisions of the Act. As per available information, the State-wise position of violations detected and prosecutions launched under the Act, for the last three years is given at Annexure. The enforcement of the labour laws is reviewed from time to time to identify gaps and take remedial steps.